

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO.103/2016
RT CP (CAA) NO.110/Chd/Hry/2017**

In the matter of:

Scheme of Amalgamation between:

GMAX Auto Limited

Transferor/Petitioner Company-1


AND

A.G.Industries Private Limited.

Transferee/Petitioner Company-2

Present: Mr. Atul V.Sood, and Mr.Vikas Garg, Advocates for petitioners

Learned counsel for petitioners has filed affidavit of Authorised Representatives of both the petitioner-companies i.e. Mr. Maharaj Krishen Raina and Mr.Anil Prasad Das stating therein that all the liabilities including Income Tax liabilities of the transferor-company shall be taken over by the transferee-company. He further represents that certificate from the company's Auditors has also been filed in terms of sub-section (3) of Section 232 of the Companies Act, 2013. The same be taken on record. List the matter for hearing on 20.07.2017.


(Justice R.P. Nagrath)
Member(Judicial)

May 31, 2017
arora